

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**T.P.No.223/17 IN
Co.P.No.94/11**

Under Section 391-394 of Companies Act, 1956

**IN THE MATTER OF
M/s IDYLLIC COMFORTEK PRIVATE LIMITED**

Order delivered on: 23.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

M/s Idyllic Comfortek Private Limited
No.78, Muniyappa Compound,
Opp. Veeresh Theatre,
Magadi Main Road,
Bangalore- 560073

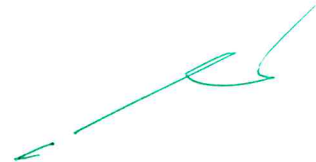
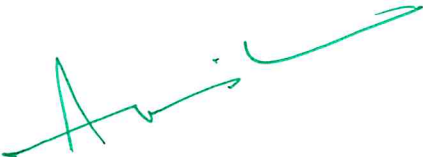
...Petitioner/Transferor Company

For the Petitioner (s) : AH Law Firm.

ORDER

The petition is listed before the Bench for hearing, when the matter is taken up, the counsel for the Petitioner filed a memo along with affidavit of Managing Director which reads thus:

“For the reason stated in the affidavit accompanying this memo the above petition may kindly be dismissed as withdrawn, in the interest of justice and equity”



The memo is taken on record. Permission is granted to withdraw the Petition.

Accordingly, Petition is dismissed as withdrawn.



(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL



(RATAKONDA MURALI)
MEMBER, JUDICIAL